

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 51/2016 in
OA 3528/2012
MA 723/2016

New Delhi this the 24th day of February, 2016

**Hon'ble Mr. Justice Syed Rafat Alam, Chairman
Hon'ble Mr. P.K. Basu, Member (A)**

Shri J.S. Sharma, age 61 years
S/o Late Shri P.S. Sharma
R/o 6/H, Shahpur Jat, PO Andrews Ganj
New Delhi-110049 ... Applicant

Versus

1. Union of India through the Secretary
Ministry of H&FW, Govt. of India
Nirman Bhawan, Govt. of India
New Delhi
2. The Director General
Directorate General of Health Services
Govt. of India, Nirman Bhawan,
New Delhi
3. The Airport Health Officer
Airport Health Organization
NSCB Int. Airport
Dum-dum, Kolkatta-700052 ... Respondents

ORDER (IN CIRCULATION)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the
order dated 6.10.2015 passed by us in OA 3528/2012.

2. We have gone through the RA. We have examined the issue in light of the judgments of the Hon'ble Supreme Court in

Kamlesh Verma Vs. Mayawati and others, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. It would appear from the RA that the applicant has attempted to reargue the matter on facts which have already been considered and decided by our order dated 6.10.2015. No case of any error apparent on the face of the record has been pointed out. Rather it is a criticism of our judgment.

4. In the light of the judgments of the Hon'ble Supreme Court cited above, while the applicant is at liberty to question the Tribunal's order, this is not a fit case for review. The RA is, therefore, dismissed in circulation.

(P.K. Basu)
Member (A)

(Syed Rafat Alam)
Chairman

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